

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**"SYGLAK LABORATORIES PRIVATE LIMITED"**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SYGLAK LABORATORIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03.12.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2004PTC149815
5.	Address of the registered office and principal office (if any) of corporate debtor	F-14, MIDC KULGAON, BADLAPUR EAST BADLAPUR MH 421503 IN
6.	Insolvency commencement date in respect of corporate debtor	22.10.2019 (As per order of Hon'ble National Company Law Tribunal, Mumbai Bench -IV in CP (IB) 2019/MB/C-IV/2019
7.	Estimated date of closure of insolvency resolution process	19.04.2020 (180 days from the date of Commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Ashish Avinash Saoji Registration No.: <u>IBBI/IPA-001/IP-P01268/2018-19/12150</u>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 107, Kanchanganga Estate, Borkute Layout, Narerndra Nagar, Nagpur-40015 Email: ashishsaoji@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3rd Floor, M.G. House, Rabindranath Tagore Marg, Civil Lines, Nagpur -440001 Email: ip.syglak@gmail.com
11.	Last date for submission of claims	05.11.2019 (14 Days from the date of appointment of Interim Resolution Professional i.e. 22.10.2019)



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>WebLink:</b> <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> <b>(forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</b> <b>Physical Address: Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SYGLAK LABORATORIES PRIVATE LIMITED** on **22.10.2019**.

The creditors of **SYGLAK LABORATORIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **05.11.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: October 26, 2019**

**Place: Nagpur**



**Ashish Avinash Saoji**  
**Interim Resolution Professional**